

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P.No. 231/2018
in
OA No. 2362/2016

New Delhi this the 16th day of November, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Rajinder Singh,
S/o Siri Ram,
R/o B 7 G Vijeta Vihar,
Sector 13, Rohini, Delhi-110085

Also at

C-117,
Customs and Central Excise Residential
Complex, 179, Shanti Pally,
Kolkata 700107. Petitioner

(By Advocate: Mr. Subodh Kaushik for Mr. CK Bhatt)

Versus

1. Shri Arvind Singh,
Chief Commissioner of Customs,
15/1 Strand Road,
Customs House, Kolkata-700 001.
2. Shri R.P.Singh,
Commissioner of Customs,
Airport and Administration,
15/1 Strand Road,
Customs House,
Kolkata- 700 001. Contemnors/Respondents

(By Advocate: Mr. Piyush Gaur for Mr. Arun Bhardwaj)

O R D E R (ORAL)

Ms. Nita Chowdhury, Member (A):

Both the parties are present.

2. When the matter is taken up, counsel for the respondents informs that they have reinstated the applicant. At the same time, they have also moved a Writ Petition No. 5068/2018 before the Hon'ble High Court and in pursuance of the orders of the Hon'ble High Court dated 11.05.2018, orders directing the release of backwages w.e.f. 26.09.2018 have been stayed. Accordingly, full compliance of the rest of the orders has been done. The applicant does not dispute the position.
3. In view of the above, the CP is closed. Notices issued to the respondents stand discharged. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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